

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No.309
(IB)-268/ND/2021
New IA- 2719/2024, New IA-2723/2024

IN THE MATTER OF:
Punjab National Bank

... Applicant/Petitioner

Versus

**M/s. Shri Vishnu Eatables
(INDIA) Ltd. & Ors.**

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 03.06.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Naveen Sharma & Adv. P.S.Soni Liquidator

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2719/2024: For the reasons stated therein, the IA is allowed and the progress report is kept on record, subject to all just exceptions.

IA-2723/2024: For the reasons stated therein, the IA is allowed and the list of stakeholders' is kept on record, subject to all just exceptions.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**